

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 23-7-1996

CP No. 175/95 (OA No. 510/94)

Ved Prakash

.. Petitioner

Versus

R.K.Takkar and Ors. .. Respondents

Mr. Shiv Kumar, counsel for the petitioner

Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

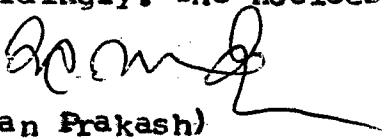
Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this Contempt Petition, the petitioner Shri Ved Prakash has prayed that the respondents should be punished for contempt of court for not complying with the directions of the Tribunal given in the order dated 01-08-1995 passed in OA No. 510/94, Ved Prakash Vs Union of India and Ors.

2. The learned counsel for the petitioner has stated that the directions of the Tribunal have since been complied with by the respondents. The Contempt Petition is, therefore, become infructuous and it is dismissed accordingly. The notices issued are discharged.


(Ratan Prakash)

Judicial Member


(O.P.Sharma)

Administrative Member